FORM NO. INC. 26

[Pursuant to Rule 30 of Companies (Incorporation) Rules, 2014]

BEFORE THE CENTRAL GOVERNMENT

REGIONAL DIRECTOR, EASTERN REGION DIRECTORATE

MINISTRY OF CORPORATE AFFAIRS, KOLKATA

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of Sub rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

-And-

In the matter of

MODERN LAMINATORS LTD.

(CIN - U26999WB1992PLC055139)

Having its registered office at 35, GANESH CHANDRA AVENUE 3RD FLOOR, KOLKATA, (W.B.) 700013 .....Applicant

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **02.01.2026** to enable the company to change its Registered office from "State of West Bengal to "State of Gujarat".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 Portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Eastern Region Directorate, Ministry of Corporate Affairs, Corporate Bhawan, 6th Floor, Plot No. IIIF/16, in AA-IIIF, Rajarhat, New Town, Akandakeshari, Kolkata-700135 within Fourteen days from the date of publication of this notice with a copy of the same to the applicant company at its registered office mentioned above.

FOR MODERN LAMINATORS LTD.
Sd/-
TANMAY BATHWAL
DIRECTOR (DIN-00271428)

PLACE: Kolkata
DATE : 16.01.2026

पंजाब नेशनल बैंक | punjab national bank (Govt. of India Undertaking)

APPENDIX IV [Rule 8(1)]
POSSESSION NOTICE
(For Immovable Property)

Circle Office : Purba Medinipur
Padumbasan, P.O. - Tamluk, Dist - Purba Medinipur, Pin - 721 636

Whereas

The undersigned being the **Authorized Officer of the Punjab National Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a **Demand Notice Dated 02.08.2025** calling upon the **Borrower Sri Biswajit Bera,** S/o. Sri Rabindranath Bera to repay the amount mentioned in the notice being **Rs. 6,24,328.45** (Rupees Six Lakhs Twenty Four Thousand Three Hundred Twenty Eight and Forty Five Paisa only) **as on 30/06/2025** with further interest within 60 days from the date of notice/date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **16th Day of January of the year 2026.**

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Punjab National Bank, Bajkul Branch** for an amount of **Rs. 6,24,328.45** (Rupees Six Lakhs Twenty Four Thousand Three Hundred Twenty Eight and Forty Five paisa only) **as on 30/06/2025** and interest thereon.

The borrower's /guarantor's /mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

Description of the immovable property : Equitable Mortgage covering all that part and parcel of the immovable properties consisting of Land & Building situated at Mouza - Kakra Gram Panchayat, J. L. No. 96, Dag No. 360, L. R. Khatian No. 3363, P. S. - Bhagbanpur, District - Purba Medinipur, Total Area 3.571 Decimal, as per Deeds dated I-7097/2014, I-5280/2015, I-820/2015. **Owned by Biswajit Bera. Property is sorrounded by- (As per valuation)** North : Vacant Land, South : Baram Path, East : Owners Land, West : Village Road.

Date : 16.01.2026
Place : East Midnapur

Shriniwas Yadav, Chief Manger / Authorised Officer
Punjab National Bank

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF
SUYASH FINOVEST PRIVATE LIMITED RELEVANT PARTICULAR

1.	Name of corporate debtor	SUYASH FINOVEST PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10.12.1994
3.	Authority under which corporate debtor is incorporated / registered	ROC West Bengal
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U20111WB1994PTC064432
5.	Address of the registered office and principal office (if any) of corporate debtor	Dewandighi, Mirzapur, Bardhaman, West Bengal – 713102
6.	Insolvency commencement date in respect of corporate debtor	13.01.2026
7.	Estimated date of closure of insolvency resolution process	12.07.2026 i.e. 180 days from the date of commencement of CIRP
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Abhit Kumar Singh, IBBI/IPA-001/IP-P02380/2021-22/13564
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Abhit Kumar Singh, abhit1981@hotmail.com Abhit Kumar Singh, 289 G T Road, Vishnu Vatika, Block -4, Flat 1A, Belur, Howrah – 711202
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Abhit Singh & Associates, 2 B T M Sarani, Govind Bhawan, 7th Floor, Room No. 11D, Kolkata – 700001 cirp.suyashfinovest@gmail.com
11.	Last date for submission of claims	27.01.2026 i.e. Within 14 days from the Date Appointment of IRP i.e 13.01.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) – NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Same as in point 10.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Suyash Finovest Private Limited on 13.01.2026.

The creditors of SUYASH FINOVEST PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 27.01.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Abhit Kumar Singh

Date and Place : : 17.01.2026 / Kolkata

CHANGE OF NAME

I, **SUBIR SANTRA** alias **ISHOTTAMANANDA SWAMI,** son of Asit Santra, a permanent resident of Ramakrishna Math, Belur, P.O. Belur Math, P.S. Bally, Dist. Howrah, West Bengal - 711202, henceforth, vide an Affidavit No.21164/25 dated 23.12.2025, sworn before the Executive Magistrate I-Class, Howrah, shall be known as **SWAMI ISHOTTAMANANDA.**

NOTICE

Notice is hereby given to public in general that original Register Deed of Sale dated 02.07.2021 and recorded as Book No. I, Volume No. 1301-2021, pages from 148528 to 148548 being No. 130107013 for the year 2021, registered before the office of D.S.R. Nadia, is lost from my client's i.e **SUBRATA GHOSH'S** custody, and accordingly a general diary vide GDE No. 850 dated 15.01.2026 was lodged before East Bidhannagar Police Station. If any person finds the title deed should intimate, to the undersigned, within 7 days from the date of publication of this notice, any subsequently claim will not be entertained.

Date : 17.01.2026
Place : Kolkata

SRIJIT SAHA (Advocate)
Chamber - "SARAF HOUSE" Gr. Floor, Room No. 28, 4/1, Red Cross Place, Kolkata - 700001
E-Mail - srijit.advocat@gmail.com
Mob :- +91- 8336071726

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ਓ ਸ਼੍ਰੀ ਵਾਹਿਗੁਰੂ ਜੀ ਕੀ ਫ਼ਤਹਿ

Punjab & Sind Bank

(A Govt. of India Undertaking)

Where service is a way of life

Zonal Office : 14/15 Old Court House Street
Kolkata - 700 001
Tel. : 033 2248 5957 / 5867
E-mail ID : zo.kolkata@psb.bank.in

E-AUCTION SALE NOTICE

(In terms of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act -2002)

Whereas the Authorized Officer of Punjab & Sind Bank under the SARFAESI Act 2002 in exercise of powers conferred u/s 13(12) read with the relevant rules of the Security Interest (Enforcement) Rules 2002 issued demand notice u/s 13(2) on the dates stated against the account, calling upon the borrower/s to repay the amount mentioned in the notice within 60 days from the date of notice. As the Borrower(s) / Guarantor(s) have failed to repay the amount mentioned in the respective notice. Notice is hereby given to the following borrower(s)/Guarantor(s) and the public in general that the Authorized Officer has taken possession of the property in exercise of powers conferred on Authorized Officer u/s 13(4) of the said Act read with relevant rules. Pursuant to the possession taken by the Authorized Officer under SARFAESI Act 2002 for recovery of the secured debts of Punjab & Sind Bank mentioned against borrower(s) detailed hereunder and interest thereon from date mentioned therein and with cost and charges. Offers are invited by the Authorized Officer in sealed cover for purchase of under noted property on **"AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" AND "WHATEVER THERE IS BASIS" AND "WITHOUT ANY RECOURSE BASIS"** as per brief particulars given hereunder :

Date of Auction : 02.02.2026, Time of Auction : 02.00 PM - 4.00 PM
Last date of EMD : 01.02.2026, Time upto 04.00 PM
Place of Sale: https://www.baanknet.com

Sl. No.	a) Name of Branch b) Name of Borrower / Guarantor with Address	Description of the Immovable Properties Mortgaged / Owner's Name (QR Code for Property Image and Details)	a) Date of 13(2) Notice b) Date of 13 (4) Notice c) Demand Notice Amount	a) Reserve Price b) EMD c) Bid Increase Amt.
Authorised Officer Name : Dhirendra Kumar, Phone No. 9816600417, Details of NEFT/RTGS for EMD : IFSC : PSIB0000719, A/c. 07195040070003				
1.	a) Lake Town Branch b) Amal Kundu & Mamon Kundu	Residential Flat G-2 on ground floor (Super Built up Area 640 Sq. Ft.), North-East side of "Usha Villa" situated at Holding No. 141/1/4, Saheed Nani Saha Sarani, Mouza - Dakshin Nimta, J. L. No. 08, R. S. No. 102, Touzi No. 173, R. S. Dag No. 4809, R. S. Khatian No. 1405, P. O. & P. S. - Nimta, Ward No. 27, District - North 24 Parganas, Kolkata - 700049. **Property under Physical Possesion.** Property Image	a) 14.08.2023 b) 13.12.2023 c) Rs. 15,66,773.90 (Rupees Fifteen Lakhs Sixty Six Thousand Seven Hundred Seventy Three and paise Ninety only) as per 13(2) notice plus interest and other applicable charges thereon	a) Rs. 14.00 Lakh b) Rs. 1.40 Lakh c) Rs. 10,000.00
Authorised Officer Name : Nalin Lochan Deo, Phone No. 9031088850, Details of NEFT/RTGS for EMD : IFSC : PSIB0000719, A/c. 07195040070003				
2.	a) Haldia Branch b) Manas Kumar Mondal Guarantor : Smt. Rudrani Mondal	Residential property situated at J. L. No.161, Kh No. 547/4 (LR), Plot No.713, Area - 5 Decimal, Mouza - Rayraynachak, P.O.- Pitambarchak, P. S. - Haldia, Dist.: PurbaMedinipur, Pin -721657. **Property under Symbolic Possession** Property Image	a) 14.12.2023 b) 17.05.2024 c) Rs. 17,15,128.05 (Rupees Seventeen Lakhs Fifteen Thousand One Hundred Twenty Eight and paise Five only) as per 13(2) notice plus interest and other applicable charges thereon	a) Rs. 20.93 Lakh b) Rs. 2.093 Lakh c) Rs. 10,000.00
Authorised Officer Name : C. N. Lily, Phone No. 7641007212, Details of NEFT/RTGS for EMD : IFSC : PSIB0000719, A/c. 07195040070003				
3.	a) Dunlop Bride Branch b) M/s. A. B. Industries Proprietor : Smt. Aparna Bhattacharjee Guarantor : Sri Swapan Bhattacharjee	Equitable Mortgage of Four Commercial properties bearing address No.112/4, Girjatala Road, PS Belgharia, Kolkata - 700057, District - North 24 Parganas at Ward No. 8 , Mouza - Ariadaha Kamarhati, J. L. No. 01, Touzi No.173, R. S. Khatian No. 1244. **Property under Symbolic Possession** Property Image	a) 30.05.2024 b) 09.08.2024 c) Rs. 36,32,493.13 (Rupees Thirty Six Lakhs Thirty Two Thousand Four Hundred Ninety Three and paise Thirteen only) as per 13(2) notice plus interest and other applicable charges thereon	a) Rs. 48.36 Lakh b) Rs. 4.836 Lakh c) Rs. 10,000.00

Date & Time of Inspection : 21.01.2026 to 23.01.2026 (between 10.00 A.M. to 04.00 P.M.)

Bank Website

1. **TERMS & CONDITIONS :** 1. The e-Auction is being held on **"AS IS WHERE IS" and "AS IS WHAT IS BASIS".**
2. To the best of knowledge and information of the Authorized Officer, there is no encumbrance on any property except as mentioned above. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies put on auction and claims/right/dues/effecting the property prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorized Officer/Secured Creditor shall not be responsible in any way for any third party claims/right/dues.
3. It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid.
4. Only Buyers holding user id/password and confirmed payment of EMD through NEFT/RTGS shall be eligible for participating in the e-auction process.
5. The Interested Bidders, who have submitted their EMD not below the 10% pf reserve price through online mode before **01.02.2026 for the auction held upto 04.00 P. M.** shall be eligible for participating in the bidding process. The e-auction of the above properties would be conducted exactly on the scheduled date and time as mentioned against each property by way of inter-se bidding amongst the bidders. The bidder shall improve their offer in multiple of the amount mentioned under the column"Bid increase amount" against each property. In case bid is placed in the last 5 minutes of the closing time of the e-Auction. The closing time will automatically get extended for 5 minutes (Subject to maximum of unlimited extensions of 5 minutes each). The bidder who submits the highest bid amount(Not below the reserve price) on closure of e-auction shall be declared as successful bidder and a communication to that effect will be issued through electronic mode which shall be subject to approval by the Authorized Officer/Secured Creditor.
6. The Prospective qualified bidders may avail online training on e-Auction from **https://www.baanknet.com** prior to the date of e-Auction. Neither the Authorized Officer/Bank nor **https://www.baanknet.com** shall be liable for any internet Network Problem and the interested bidders to ensure that they are technically well equipped for participating in the e-Auction event.
7. The purchaser shall bear the applicable stamp duties/additional stamp duty /transfer chargers, fee etc. and also all the Statutory/non-statutory dues, taxes retes assessment charge, fees etc. owing to anybody prior and future.
8. The Authorized Officer is not bound to accept the highest offer and the Authorized Officer has the absolute right to accept or reject any or all offer(s) or adjourn/cancel the e-Auction without assigning any reason thereof.
9. The bidders are advised to go through the detailed Terms & Conditions of e-Auction available on the Website: **https://www.baanknet.com** before submitting their bids and taking part in the e-Auction.
10. 25% of sale price is to be paid immediately i.e. on the same day or not later than next working day including earnest money already deposited from the acceptance of bid price by the Authorised Officer in case of default property shall the sold again.
11. Balance 75% of the said price is to be paid on or before **30 Day** of the confirmation of sale of the movable/immovable property. In default of payment within the period mentioned above, the deposited shall be forfeited and property shall be resold and defaulting pruchaser shall forfeit all claim to the property or to any part of the sum for which it may be subsequently sold.

Date : 18.01.2026
Place : Kolkata

Authorised Officer
Punjab & Sind Bank

For details visit our website : https://punjabandsind.bank.in

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इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

ZONAL OFFICE : BARASAT
54, K. N. C. Road, Barasat, West Bengal, Pin - 700 124
Ph. No. : 033 2552 5255
E-mail : zobarasat@indianbank.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

APPENDIX - IV - A [See Proviso to Rule 8(6)]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged/charged to the Secured Creditor, the **Symbolic Possession** of which has been taken by the Authorized Officer of **Indian Bank, Helencha Branch (Secured Creditor)**, will be sold on **"As is where is basis"**, **"As is what is basis"**, and **"Whatever there is basis"** on **25.02.2026** for recovery of **Rs. 27,43,390.27** (Rupees Twenty Seven Lakhs Forty Three Thousand Three Hundred Ninety and Twenty Seven Paise only) as on **15.01.2026** with further interest, costs, other charges and expenses thereon due to **Indian Bank, Helencha Branch (Secured Creditor)** from **M/s. Loknath Varieties (Borrower)**, S/o. Sri Haripada Banik, Vill - Helencha Bazar, P.O. - Helencha Colony, P.S. - Bagdah, Dist - 24 PGS (North), Pin - 743 270.

The specific details of the property intended to be brought to sale through e-auction mode is enumerated below:

Sl. No.	a) Name of Account / Borrower / Guarantor / Mortgagor b) Name of the Branch	Detailed Description of Immovable Property(ies)	Secured Creditors Outstanding Dues	a) Reserve Price b) EMD Amount c) Bid Increment Amount d) Property ID e) Encumbrance on Property f) Type of Possession
1.	**a) M/s. Loknath Varieties (Borrower)**, S/o. Sri Haripada Banik Vill - Helencha Bazar, P.O. - Helencha Colony, P.S. - Bagdah, Dist - 24 PGS (North), Pin - 743 270. **Sri Subrata Kumar Banik (Proprietor / Mortgagor)**, S/o. Sri Haripada Banik Vill - Helencha 1 No. Colony, P.O. - Helencha Colony, P.S. - Bagdah, Dist - 24 PGS (North), Pin - 743 270. **Smt. Sima Banik (Guarantor)**, W/o. Sri Subrata Kumar Banik Vill - Helencha 1 No. Colony, P.O. - Helencha Colony, P.S. - Bagdah, Dist - 24 PGS (North), Pin - 743 270. **b) Helencha Branch**	All that piece or parcel of Land measuring about more or less 3.60 Satak alongwith any construction thereon under J.L. No. 63, Mouza - Helencha, Hal Touzi No. 15, Khatian No. 268/4, L.O.P. No. 738, C.S. Dag No. 2025, P.S. - Bagdah, under Helencha Gram Panchayet, Dist. - 24 PGS (North), Registered in Deed No. I-698 in A.D.S.R. - Helencha, North 24 Parganas in the year 2008 having Book 1 Volume No. 09, Page No. 351 to 354. **The Property Butted and Bounded by :** North by - Property of Sanjay Mallick, South by - Property of Late Surya Kanta Barai's Heirs, East by - Road, West by - Property of Bibek Biswas. **The Property Stands in the name of Sri Subrata Kumar Banik**, S/o. Sri Haripada Banik. **CERSAI Asset ID : 200009329663,** **Security Interest ID : 400009346106.**	**Rs. 27,43,390.27** (Rupees Twenty Seven Lakhs Forty Three Thousand Three Hundred Ninety and Twenty Seven Paise only) as on **15.01.2026** with further interest, costs, other charges and expenses thereon.	**a) Rs. 14,86,800.00 (*)** (Rupees Fourteen Lakhs Eighty Six Thousand Eight Hundred only) **b) Rs. 1,48,680.00** (Rupees One Lakh Forty Eight Thousand Six Hundred Eighty only) **c) Rs. 10,000.00** (Rupees Ten Thousand only) **d) IDIB21850385075** **e) Best of knowledge and information of the Authorised Officer, there is no encumbrance on the property.** **f) Symbolic Possession**

Contact Person : Branch Manager and Mobile No. 79084 60120

(*) Sale Price should be above Reserve Price.

Date and Time of E-auction : Date - 25.02.2026; Time - 11.00 A.M. to 04.00 P.M.
Platform of E-auction Service Provider : https://baanknet.com

Bidders are advised to visit the website (**https://baanknet.com**) of our e-auction service provider PSB Alliance Pvt. Ltd. to participate in online bid. For Technical Assistance Please call **PSB Alliance Pvt. Ltd. Helpdesk No. 82912 20220, email ID : support.BAANKNET@psballiance.com** and other help line numbers available in service providers helpdesk. For Registration status with PSB Alliance Pvt. Ltd. and EMD status, please contact **support.BAANKNET@psballiance.com**. For property details and photograph of the property and auction terms and conditions please visit : **https://baanknet.com** and for clarifications related to this portal, please contact **Helpdesk No. 82912 20220**.

Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with https://baanknet.com

NOTE : THIS IS ALSO A NOTICE TO THE BORROWER(S) / MORTGAGOR(S) / GUARANTOR(S)

Date : 16.01.2026 / Place : Barasat

Authorised Officer / Indian Bank

यूको बैंक UCO BANK

APPENDIX – IV [Rule-8 (1)]
POSSESSION NOTICE (For Immovable Property)

UCO Bank
Zonal Office - Kolkata, 5, L.L.R Sarani
1st Floor, Kolkata - 700020
Financing Branch New Market

Whereas

The undersigned being the Authorized Officer of the **UCO Bank, New Market Branch,** under the **Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002)** and in exercise of the powers conferred under section 13(12) read with the rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice **dated on 07.11.2025** calling upon the **Borrower Namely - M/s Ergoflex (I) Private Limited, Add: Parekh House, 161, Lenin Sarani, Kolkata - 700013, and Guarantors Namely - (i) Mr. Bharat Jagmohan Parekh, (ii) Ms Nitarra Parekh, (iii) Ms Karuna Parekh (iv) Devendra Bharat Parekh, 55 Creek Row, Entally, Kolkata - 700014,** to repay the amount as mentioned in the notice being **Rs. 17,59,78,763.42/- (Rupees Seventeen Crore Fifty Nine Lakhs Seventy Eight Thousand Seven Hundred Sixty Three & Forty Two Paisa Only), inclusive of interest upto 29.09.2025** plus interest within **60** day(s) form the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the Borrower/Guarantor and the public in general that the undersigned has taken **Possession** of the property described herein below in exercise of powers conferred on him / her under section **13(4)** of the said Act, read with rule 9 of the said Rules on this **16th January 2026.**

The Borrower / Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the UCO Bank, New Market Branch, for an amount of **Rs. 17,59,78,763.42/- (Rupees Seventeen Crore Fifty Nine Lakhs Seventy Eight Thousand Seven Hundred Sixty Three & Forty Two Paisa Only), inclusive of interest upto 29.09.2025** and further interest, incidental expenses, costs & charges etc. thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Immovable Property 1 : Owner - Mrs. Karuna Parekh, W/o Mr. Bharat J. Parekh. Title Deed No. 8970 of year 2013 : ALL THAT piece and parcel of land measuring total 3 (Three) Cottah 14 (Fourteen) Chhatak situated and lying at Mouza - Rajhat, J.L. No. 65, R.S. & L.R. Plot No. 891 (Eight Hundred Ninety One), L.R. Khaitan No. 1677 under Rajhat Gram Panchayet under the Polba Police Station within the D.S.R.-I & A.D.S.R. Sadar Hooghly in the District of Hooghly. **Butted and Bounded by (As per title document) : On the North :** 9 ft. Kancha Common Passage, **On the South :** Land of Purchaser, **On the East :** Land of Purchaser, **On the West :** 9 ft. Kancha Common Passage.

Title Deed No. I -5232/2013 :

ALL THAT piece and parcel of land and its hereditaments measuring a total area of land 10 (Ten) satak more or less together with all kinds of easements and appurtenances thereto lying situates at Mouza - Rajhat, J.L. No. 65 comprised in R.S. Dag No. 893 corresponding to L.R. Dag No. 893 under R.S. Khaitan No. 162 and corresponding to L.R. Khaitan No. 691 which are within the ambit of Rajhat Gram Panchayat, under P.S. - Polba, Additional District Sub-Registry Office at Chinsurah and in the district of Hooghly. **Butted and Bounded by (As per title document) : On the North :** Factory Boundary Wall, **On the South :** Neogi Boundary Wall, **On the East :** PWD Boundary Wall, **On the West :** Land of Ghosal Babu.

Immovable Property 2 : Owner - M/s Ergoflex (I) Private Limited (formerly known as M/s Ganeshbari Ductile Castings Pvt. Ltd.)

Title Deed No. I -1330 of year 2000 :

All that piece or parcel of land measuring 7 (seven) chataks 16 (sixteen) sq.ft. or 0.76 Satak comprising of R.S. Settlement Dag No. 854 (Eight Hundred Fifty Four) appertaining to R.S. Khatian No. 637 of Mouza - Rajhat, J.L. No. 156 (Now-65), P.S. - Polba, Dist. - Hooghly. The land is situated within Rajhat Gram Panchayet. In the L.R. Record of Rights, the said land is recorded as L.R. Dag No. 854 in L.R. Khatian No. 681 Kri. **Butted and Bounded by (As per title document) : On the North :** Settlement Dag No. 854 (Part), **On the South :** Settlement Dag No. 854 (Part), **On the East :** Settlement Dag No. 854 (Part), **On the West :** Settlement Dag No. 853.

Title Deed No. I- 1382 for the year 1999 :

All that piece or parcel of land measuring .05 (Five) Dec. comprising of R.S. Settlement Dag No. 855 (Eight Hundred Fifty Five) appertaining to R.S. Khatian No. 594 of Mouza - Rajhat, J.L. No. 156, P.S. - Polba, Dist. - Hooghly. The property is situated within Rajhat Gram Panchayet. In the L.R. Record of Rights, the said land is recorded as L.R. Dag No. 855 in L.R. Khatian No. 375 Agri., J.L No. 65, Touzi No. 9. **Butted and Bounded by (As per title document) : On the North :** Settlement Dag No. 778, **On the South :** Part of Settlement Dag No. 855, **On the East :** Settlement Dag No. 854, **On the West :** Land of others.

Title Deed No. I -1495 for the year 1999 :

All that piece or parcel of land measuring .34 (thirty four) decimal comprising of R.S. Settlement Dag Nos: 850 (Eight Hundred Fifty) and 853 (Eight Hundred Fifty Three) appertaining to R.S. Khatian No. 83 of Mouza - Rajhat, J.L. No. 156, P.S. - Polba, Dist. - Hooghly. The land is recorded as L.R. Dag Nos. 850 and 853, Khatian No. 924. The total area of .34 decimal in the sum total of .19 decimal from Dag No. 850 and .15 decimal from Dag No. 853. The said property i.e. Dag No. 850 is **butted and bounded by (As per the title document) : North :** Settlement Dag No. 949, **South :** Settlement Dag No. 778, **East :** Settlement Dag No. 949 and 851, **West :** Settlement Dag No. 778. and Dag No. 853 is **butted and bounded by (As per the title document) : North :** Settlement Dag No. 778, **South :** Settlement Dag Nos. 778 and 854, **East :** Settlement Dag No. 854, **West :** Settlement Dag No. 778.

Title Document No. I -1728 for the year 1999 :

All that piece or parcel of Land measuring 8.5 (eight point five) decimals northern portion out of .36 decimals comprising of R.S. Settlement Dag No. 891 (eight hundred ninety one) appertains to R.S. Khatian No. 1358 of Mouza - Rajhat, J.L. No. 156, P.S. - Polba, Dist. - Hooghly. The land is situated within Rajhat Gram Panchayat. **The land is butted and bounded by (As per the title document) : North :** By land of J.K. Ghosh, **South :** By land of Bimal Neogi, **East :** Delhi Road, **West :** By land of Haran Chandra Neogi.

Title Document No. I- 1729 for the year 1999 :

All that piece or parcel of land measuring .11 (Eleven) decimals comprising of R.S. Settlement Dag No. 854 (Eight Hundred Fifty Four) appertains to R.S. Khatian No. 637 of Mouza-Rajhat, J.L. No. 156, P.S. - Polba, Dist. - Hooghly. The land is situated within Rajhat Gram Panchayet. **The land is butted and bounded by (As per the title document) : North :** Office of J.K. Plastic Factory and Homeopath Doctor's Chamber, **South :** Bagan property of Sujit Neogy and Sushil Mallick, **East :** Delhi Road, **West :** Bagan Property of Haran Neogy and Tarak Ghosh.

Title Document No. I -2927 for the year 1999 :

All that piece or parcel of land measuring 2.21 (Two Point Twenty One) Acres comprising of R.S. Settlement Dag No. 778 (Seven Hundred Seventy Eight) appertaining to R.S. Khatian No. 85 of Mouza - Rajhat, J.L. No. 156, P.S. - Polba, Dist. - Hooghly. The land is situated within Rajhat Gram Panchayat. In the L.R. Record of Rights the said land is recorded as L.R. Dag No. 778 in L.R. Khatian No. 924. **The land is butted and bounded by (As per the title document) : North :** Panchayat Road, **South :** R.S. Dag No. 855, **East :** R.S. Dag No. 854, 853, 852, 851, 850 and 949, **West :** R.S. Dag No. 856, 858 and 776.

Date : 16-01-2026, Place : Rajhat

Sd/- Authorised Officer, UCO BANK

केनरा बैंक Canara Bank

Syndicate Bank

Appendix - IV [See Rule 8(1)] [Section 13(4)]
POSSESSION NOTICE
(For Immovable Property)

KECHUADANGA BRANCH (1752)
Vill & P.O. - Kechuadarya, P.S. - Kareempur, Dist - Nadia, West Bengal
Pin - 741 158. E-Mail : cb1752@canarabank.com

Whereas :

the undersigned being the Authorised Officer of the **Canara Bank, Kechuadanga Branch** under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a **Demand Notice Dated 14.11.2025** calling upon the **Borrower Animesh Biswas**, S/o Dilip Biswas **and Tamasree Biswas**, W/o. Animesh Biswas **(hereinafter referred to as "the Borrowers") and Sabita Saha**, W/o. Gobinda Saha **(hereinafter referred to as "the Guarantor")** to repay the amount mentioned in the notice, being **Rs. 9,86,968.51** (Rupees Nine Lakhs Eighty Six Thousand Nine Hundred Sixty Eight and Paise Fifty One only) as on **13.11.2025** and interest thereon and cost etc. within 60 days from the date of receipt of the said notice.

The **Borrower Animesh Biswas**, S/o Dilip Biswas **and Tamasree Biswas**, W/o. Animesh Biswas **(hereinafter referred to as "the Borrowers") and Sabita Saha**, W/o. Gobinda Saha **(hereinafter referred to as "the Guarantor")** having failed to repay the amount, notice is hereby given to the owner of property and the public in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the said Act, read with Rule 8 & 9 of the said Rule on this **17th Day of January of the year 2026**.

The Borrowers / Guarantor / Mortgagor / Partner in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Canara Bank, Kechuadanga Branch** for an amount **Rs. 9,86,968.51** (Rupees Nine Lakhs Eighty Six Thousand Nine Hundred Sixty Eight and Paisa Fifty One Only) as on **13.11.2025**, plus applicable rate of interest and other charges from **14.11.2025**.

The Borrower's attention is invited to the provisions of Section 13(8) of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

[Details of Security Assets]

[CERSAI ASSET ID : 200023960608]

All that piece and parcel of property in the name of Animesh Biswas (Borrower and Mortgagor).

EMT of All that piece and parcel of land and residential building constructed thereon lying and situated under P.S. - Karimpur, Touzi No. 1 within Mouza - 88 Uttampur, Khatian No. Sabek 650, 1417, 1302, 987, HAL Khatian No 216, LR Khatian No 553/2, comprising of Dag No. RS 468, LR 561 with land of Area 1 Decimal and RS Dag No. 950, LR Dag No. 1009 with land of Area 4 Decimal. **The Property is butted and bounded by :** On the North : By Land of Mrinal Biswas, On the South : By Mud Road, On the East : By Land of Pradip Biswas, On the West : By Land of Dilip Biswas.

Date : 17.01.2026
Place : Kechuadanga

Authorised Officer
Canara Bank

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